

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

C.P. (IB)/815(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.09.2022**

NAME OF THE PARTIES:

Victory Realtors Private Limited

Vs

Aluplex India Pvt Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Sahil Nanavati, Ld. Counsel for the Financial Creditor present.
Mr. Kajal Solanki, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for both sides submits that the matter is amicably settled between the parties and hence seeks leave of the Court to withdraw the Petition.
3. Accordingly, in view of the above settlement, nothing survives in the Petition, C.P. (IB)/815(MB)2022 is **dismissed as withdrawn.**

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

06.09.2022/NP